

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:816
ANSWERED ON:29.07.2010
AIRPORT USER CHARGES AT DELHI AND MUMBAI AIRPORTS
Deora Shri Milind Murlu

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Airports Economic Regulatory Authority has rejected demands of the Delhi and Mumbai Airports to hike airport user charges by ten per cent with a retrospective effect from May 2009; and

(b) if so, the details thereof alongwith the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) & (b): Yes Madam. The Airports Economic Regulatory Authority (AERA) has considered the proposals of M/s Delhi International Airport Pvt. Ltd. (DIAL) and M/s Mumbai International Airport Pvt. Ltd. (MIAL) for a 10% increase in aeronautical charges at the IGI Airport, New Delhi and CSI Airport, Mumbai with retrospective effect from 03-05-2009 and AERA has rejected the proposals on the ground that they were not consistence with the provisions of AERA Act, 2008.